

Agricultural and Processed Food Products Export Development Authority, subject to the other provisions of the said Act."

*The motion was adopted.*

15.42 hrs.

#### MOTION RE : REPORT OF SELECT COMMITTEE—EXTENSION OF TIME

SHRI AMAR ROY PRADHAN (Coochbehar) : Sir, I beg to move :

"That this House do extend up to the last week of the Budget Session, 1997, the time for presentation of the Report of the Select Committee on the Bill to provide for the inclusion of Koch-Rajbongshi community in the list of Scheduled Tribes in relation to the State of Assam (excluding autonomous districts)."

MR. SPEAKER : The question is :

"That this House do extend up to the last week of the Budget Session, 1997, the time for presentation of the Report of the Select Committee on the Bill to provide for the inclusion of Koch-Rajbongshi community in the list of Scheduled Tribes in relation to the State of Assam (excluding autonomous districts)."

*The motion was adopted.*

15.42½ hrs.

MR. SPEAKER : The House shall now take up Private Member's Business - Bills for introduction.

#### HIGH COURT OF GUJARAT (ESTABLISHMENT OF PERMANENT BENCHES AT SURAT AND RAJKOT) BILL\*

SHRI KASHI RAM RANA (Surat) : Sir, I beg to move for leave to introduce a Bill to provide for the establishment of permanent Benches of the High Court of Gujarat at Surat and Rajkot

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for the establishment of permanent

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Benches of the High Court of Gujarat at Surat and Rajkot."

*The motion was adopted.*

SHRI KASHI RAM RANA : I introduce the Bill.

15.43 hrs.

#### BAN ON COW SLAUGHTER BILL\*

[English]

SHRI KASHI RAM RANA (Surat) : Sir, I beg to move for leave to introduce a Bill to prohibit the slaughter of cow and its progeny.

MR. SPEAKER : Motion moved :

"That leave be granted to introduce a Bill to prohibit the slaughter of cow and its progeny."

SHRI G.M. BANATWALLA (Ponnani) : Mr. Speaker, Sir, my friend and the hon. Member, Shri Kashi Ram Rana has been pleased to move a motion seeking leave of this House to introduce a Bill in order to impose a blanket ban not only on the slaughter of cows but also on all the progeny of the cows.

15.43 hrs.

(Mr. Deputy-Speaker in the Chair)

I rise to oppose the motion. I must point out that the Bill is outside the legislative competence of this House and is also highly unconstitutional in character. I must remind my friend and the hon. Member, Shri Kashi Ram Rana and the House that the subject matter of the Bill is in the exclusive jurisdiction of the States. The Bill seeks to place a total and blanket ban, as I said, not only on the slaughter of cows but also on its progeny, the bulls, bullocks and so on.

Mr. Deputy-Speaker, Sir, there is no slaughter of cows. The question mainly, is about the bulls, bullocks and so on. Therefore, I rise to oppose the Bill. As we all know, in the Constitution, we have the Seventh Schedule, which gives three Lists : List I, List II and List III. List I gives us the subjects under the Union, that is Parliament; List III gives us the concurrent subjects. This item, the subject matter of the Bill does not appear in List I, that is the Union List and it does not appear in List III, namely, the Concurrent List.

The subject matter of the Bill appears in List-II which is the list of subjects falling within the exclusive jurisdiction of the States. Therefore, I must emphasis upon this House that we should not go into this question contemplated by the subject matter of the Bill and leave it to the wisdom of the various States.

Mr. Deputy-Speaker, Sir, I may point out that on 1st May, 1954 the then Attorney-General, Shri M.C.

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